

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF EUPHORIA TECHNOLOGIES PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EUPHORIA TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31/12/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900GJ2010PTC063439
5.	Address of the registered office and principal office (if any) of corporate debtor	Office no. 403, 4th Floor, Nishal Arcade Shopping, nr. Vaishali Row House, Green City Road, Pal, Surat, Gujarat, India, 395009
6.	Date of closure of Insolvency Resolution Process	30/01/2026
7.	Liquidation commencement date of Corporate Debtor	30/01/2026 (Order uploaded on Hon'ble NCLT website on 03/02/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Bhavik Haribhai Rupapara Registration No. IBBI/IPA-001/IP-P-02741/2022-2023/14196
9.	Address and e-mail of the liquidator, as registered with the Board	Add: 303, Silver Hill Apartment, Pal Road, Opp. Sanskar City Apartment, Opp. Ramdhan Ashram, Mavdi Area, Rajkot, Gujarat, 360001 Email id: cabhavikr3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Solvenza Advisory LLP Add: Plot No. 45,51, Office No. 1, Gami Terra, Sector- 6, Sanpada, Thane, Maharashtra, India 400705 Email: liq.euphoriatechnologies@gmail.com
11.	Last date for submission of claims	01/03/2026

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad Bench has ordered the commencement of the liquidation of the Euphoria Technologies Private Limited on 30th January, 2026 and the order was uploaded by the Hon'ble Registry on the National Company Law Tribunal Portal on 03rd February, 2026.

The stakeholders of Euphoria Technologies Private Limited are hereby called upon to submit their claims with proof on or before 01/03/2026, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Mr. Bhavik Haribhai Rupapara
Registration No.: IBBI/IPA-001/IP-P-02741/2022-2023/14196

Date: 07/02/2026
Place: Rajkot

Liquidator In the matter of **Euphoria Technologies Private Limited**
AFA Valid till 31st December, 2026

